

CENTRAL ADMINISTRATIVE TRIBUNAL**CHANDIGARH BENCH****O.A.No.060/01104/2019**

Chandigarh, this the 21st January, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Annu Kumari, age about 28 years, r/o # 1749, Urban Estate Jind Haryana – 126102 (Group C)

..... **Applicant**

(BY: MR. Komal Bawa, Advocate for Mr. Amit Mann, Advocate)

Versus

1. Union of India through its Secretary, Department of Health research, through its Secretary, Ministry of Health and Development, IRCS Building, 1, Red Cross Road, New Delhi – 110001.
2. Director General, ICMR Indian Council of Medical Research, V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari agar, New Delhi – 110029, India.
3. Director of the PGI, PGIMER, Sector 12 Chandigarh – 160012.

(By: Mr. Sanjay Goyal, Advocate)

4. The Head of the Office, Department of Virology, PGIMER, Sector 12, Chandigarh – 160012.

(BY: Ms. Anureet Budwal, Advocate for Ms. Vikas Chatrath, Advocate)

5. Mini P. Singh, PI Department of Virology, PGIMER Chandigarh – 160012.

(BY: Appeared in person)

.... Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Respondent No. 4 and Respondent No. 5 have filed their respective replies, which are taken on record. On the



basis of averments made in the written statement, it is submitted that the claim of the applicant has been accepted and salary for the period from 01.04.2019 to 24.08.2019 has been released in her favour, therefore, the O.A. may be disposed of as having been rendered infructuous, which is not opposed by the learned counsel for the applicant.

2. Accordingly, the O.A. is disposed of as having been rendered infructuous.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh

Dated: 21.01.2020

'mw'